

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 238/TT/2015**

Subject : Determination of transmission tariff for 2014-19 tariff period for **Asset-I**: Addition of 1X160 MVA, 220/132kVICT along with associated bays at Ara 220/132 kV Substation and **Asset-II**: Addition of 1X500 MVA, 400/220 kV ICT along with associated bays at Muzaffarpur 400/220 kV Substation under Eastern region strengthening scheme IX (ERSS IX) in Eastern Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity Board and 5 others

Parties present: Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jashbir Singh, PGCIL  
Shri Aryaman Saxena, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms  
Shri Pradeep Mishra, Advocate, Rajasthan Discoms

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for **Asset-I**: Addition of 1X160 MVA, 220/132kVICT along with associated bays at Ara 220/132 kV Substation and **Asset-II**: Addition of 1X500 MVA, 400/220 kV ICT along with associated bays at Muzaffarpur 400/220 kV Substation under Eastern region strengthening scheme IX (ERSS IX) in Eastern Region.
  - b) The petitioner has claimed total additional capitalization of ₹319.40lakh and ₹494.70lakh for Asset-I and Asset-II respectively, for 2014-19 tariff period.
2. The learned counsel for Rajasthan Discoms sought time to file the reply to the petition. The Commission directed the respondent to file their reply by 18.3.2016 and the petitioner to file their rejoinder if any, by 22.3.2016.



3. The Commission further directed the parties to submit the information within the stipulated time and in case the reply and Rejoinder is not received within the specified date, the petition will be disposed of on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

